

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

RAJYA SABHA
UNSTARRED QUESTION NO. 2780
ANSWERED ON 17/03/2026

BUDGET ALLOCATION MADE TO THE ENFORCEMENT DIRECTORATE

2780 Shri P. Wilson:

Will the Minister of *Finance* be pleased to state:

- (a) the budget allocation made to the Enforcement Directorate (ED) since 2021 year-wise;
- (b) the number of Enforcement Case Information Reports (ECIRs) registered under the Prevention of Money Laundering Act (PMLA), 2002, State-wise and year-wise;
- (c) the number of searches conducted and arrests made by the ED under PMLA during the said period;
- (d) the number of cases resulting in prosecution and convictions, year-wise, along with the conviction rate; and
- (e) the details of pending cases against bribery charges?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI PANKAJ CHAUDHARY)

- (a) The year-wise details of the budget allocated to the Directorate of Enforcement (ED) during the period since F.Y. 2021-22 to F.Y. 2025-26 is as under:

S. No.	Financial Year	Budget Allocated (in ₹)
i.	2021-22	3,04,66,88,000
ii.	2022-23	4,75,06,00,000
iii.	2023-24	7,54,83,00,000
iv.	2024-25	8,55,73,00,000
v.	2025-26	10,53,92,43,000

- (b) & (c) During the period from 01.04.2021 to 28.02.2026, the Directorate of Enforcement has initiated investigation in 4377 cases by recording of Enforcement Case Information Reports (ECIRs). Further, during the same period, the Directorate has conducted 9964 searches under the provisions of PMLA, 2002. Furthermore, during the said period, the Directorate has arrested 903 persons under the provisions of the PMLA, 2002. The state wise data is not maintained. The Year-wise details are as under:

(c) Financial Year	Number of ECIRs Recorded	Number of Searches conducted	No. of persons arrested
2021-22	1116	751	105
2022-23	953	1441	165
2023-24	698	2600	272
2024-25	775	2317	214
2025-26 (till 28.02.2026)	835	2855	147
Total	4377	9964	903

(d) From 01.04.2021 till 28.02.2026, the Directorate has recorded 4377 Enforcement Case Information Reports (ECIRs) under the provisions of Prevention of Money-Laundering Act, 2002 (PMLA).

During the same period, in 1245 cases Prosecution Complaints (PCs) have been filed before the Special Courts (PMLA) praying for conviction of accused persons for money-laundering offences and confiscation of proceeds of crime involved. Further, in these cases, 447 Supplementary PCs have also been filed before the Special Courts, PMLA. The details are as under:

Financial Year	No. of Prosecution Complaints filed + Supplementary PCs filed
2021-22	128+46
2022-23	172+61
2023-24	281+100
2024-25	333+124
2025-26 (till 28.02.2026)	331+116
Total	1245+447

*state-wise data is not maintained.

Moreover, as on 28.02.2026, the Special Courts of PMLA have delivered judgments on merits on the issue of Money-Laundering in 59 cases, out of which conviction orders have been passed in 56 cases convicting 124 accused. There are few cases where accused have been acquitted/discharged due to acquittal/discharge in predicate offence case or other reasons without considering/adjudicating the ED case. Accordingly, the conviction rate, i.e., total number of cases in which accused have been convicted as a percentage of total cases decided on merits on the issue of money laundering is $56/59 \times 100 = 94.91\%$. Year-wise details of the same are as under:

Financial Year	No. of conviction orders secured	No. of accused convicted
2016-17	2	2
2017-18	2	2
2018-19	4	8
2019-20	4	7
2020-21	1	1
2021-22	3	4
2022-23	9	24
2023-24	13	19
2024-25	9	38
2025-26 (till 28.02.2026)	9	19
Total	56	124

(e) ED has taken up around 620 cases related to bribery charges for investigation under the provisions of Prevention of Money Laundering Act, 2002 (PMLA). In such cases, necessary action as per the provisions of PMLA has been taken by attaching/seizing / freezing proceeds of crime amounting to ₹ 12295 crore. Further, 126 persons have been arrested and 286 Prosecution Complaints including 90 Supplementary PCs have been filed in these cases. Moreover, as on date, 29 persons have been convicted for the offence of money laundering in these cases.
